

(d) The functions of the Executive Committee are to make effective arrangements for guiding research on forest products and for utilising the results of research for production purposes. The constitution of the Committee is as under—

- (1) The Director of Scientific and Industrial Research—
Chairman
- (2) The representative of the Federation of Indian Chambers of Commerce & Industry on the Board.
- (3) The representative of the Ministry of Commerce & Industry on the Board.
- (4) The Inspector General of Forests.
- (5) The President, Forest Research Institute & Colleges, Dehra Dun.
- (6) The Director of Forest Education and Publicity & Liaison Officer, Forest Research Institute & Colleges—
Secretary.

(e) No. this is not the function of this Board or of its Executive Committee.

रेल्वे की भूमि

२४८ स्वामी राधानाथ साहनी : क्या रेल्वे बोधी यह बतलाने की कृपा करेंगे :

(क) क्या उत्तर प्रदेश में रेलवे की छलसू भूमि में खेती करने के लिये कोई व्यवस्था की गई है ;

(ख) यदि हां, तो कब और कैसे यह किया गया है ;

(ग) क्या इस विषय में राज्य सरकार से कोई पत्र व्यवहार हुआ है और यदि हुआ है, तो क्या, कब और कितनी बार हुआ है ?

(घ) यदि कोई व्यवस्था नहीं हुई है, तो क्यों ?

(ङ) क्या उन लोगों के विरुद्ध कोई वैधानिक कार्यवाही की गई है जो इस प्रकार की भूमि को गत बार या पांच वर्षों से बिना कोई लगान दिये जोड़ते आ रहे हैं; तथा

(च) यदि नहीं, तो क्यों ?

The Deputy Minister of Railways and Transport (Shri Alagappa):

(a) Yes.

(b) Since 1949 these plots of land have been leased out to local railway staff or private cultivators for cultivation.

(c) Attempts have been made to get the State Government to take over spare railway land and lease it out to cultivators through their local civil authorities. So far the State Government has not taken over surplus cultivable railway land and the matter is still under correspondence.

(d) Does not arise.

(e) No legal action has been taken against persons cultivating land without authority. The local civil authorities have been asked to remove encroachers.

(f) Does not arise.

KHARAGPUR RAILWAY HOSPITAL

श्री. साहनी : क्या कृपा : Will the Minister of Railways be pleased to state:

(a) whether Government have received any complaints regarding the administration of Kharagpur Railway Hospital during the last six months;

(b) if so, how many and of what nature;

(c) whether Government have taken any steps to enquire into the matter; and

(d) whether it is a fact that an audit objection has been made regarding the admission of an outsider for X-Ray treatment at this Hospital?

The Deputy Minister of Railways and Transport (Shri Alagappa):

(a) Yes

(b) Two complaints were received. One of these dated 12th September, 1952 was from the Honourable Member himself addressed to the General Manager, Eastern Railway regarding the administration of the Kharagpur Railway Hospital, the behaviour of some Doctors and negligence on their part in certain specific instances.

The second complaint was a telegram dated 4th November, 1952 from Shri Narayan Prasad Banerjee to the Minister for Railways alleging negligence on the part of Railway Doctors